# GOVERNMENT OF INDIA MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT LOK SABHA

UNSTARRED QUESTION NO.1569 TO BE ANSWERED ON 29.07.2025

### EXPENDITURE INCURRED UNDER SUB-PLAN FOR SCHEDULED CASTES

## 1569. SHRI VAMSI KRISHNA GADDAM:

# Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

- (a) the details of expenditure incurred under Scheduled Castes Sub-Plan (SCSP) in 2023-24, State-wise including Telangana;
- (b) the details of budgetary allocation for SCSP in Union Budget 2025-26 compared to previous year, with funds for skill development in coal mining regions like Peddapalli;
- (c) the methodology adopted for equitable distribution of SCSP funds in all States, particularly in industrial constituencies;
- (d) the monitoring mechanism established for SCSP fund utilization by coal and power sector Ministries to ensure targeted benefits reach Dalit communities; and
- (e) the impact evaluation framework for increased Dalit expenditure on socio-economic indicators in PSU dominated constituencies like Peddapalli, including assessment timeline?

#### **ANSWER**

# MINISTER OF STATE FOR SOCIAL JUSTICE AND EMPOWERMENT (SHRI RAMDAS ATHAWALE)

- (a): The expenditure incurred in the Financial Year (FY) 2023-24 under Development Action Plan for Scheduled Castes (DAPSC) / Scheduled Castes Sub-Plan (SCSP) is Rs. 1,25,471.92 Crore. The details of state-wise expenditure including Telangana is at **Annexure-I.**
- (b): The Union Budget has allocated ₹1,68,478.38 Crore in FY 2025-26 for DAPSC/SCSP as compared to the budgetary allocation of Rs. 1,65,492.72 Crore in FY 2024-25. The budgetary allocation of Ministry of Skill Development and Entrepreneurship is Rs. 853.68 Crore in FY 2025-26 under DAPSC/SCSP.
- (c): NITI Aayog issued guidelines in 2014 titled "Guidelines for Scheduled Caste Sub Plan (SCSP) and Tribal Sub-Plan (TSP) for States/UTs, 2014", which requires States to allocate funds according to SC/ST population within those states.

(d) & (e): NITI Aayog in the year 2017 issued "Guidelines for earmarking of funds for Development Action Plan for Scheduled Castes and Scheduled Tribes (DAPSC and DAPST)". As per the guidelines, each obligated Ministry/Department allocates the funds and out of these obligated funds, the executing Ministry/Department distributes funds to the States/UTs including industrial constituencies and oversees them. The Ministry of Coal and the Ministry of Power are obligated to allocate 8.3% and 16.6% respectively of their total scheme budget under DAPSC as per the NITI Aayog guidelines. In 2024-25; the Ministry of Coal allocated DAPSC funds in the schemes (i) Conservation, Safety and Infrastructure Development in Coal Mines (ii) Research and Development (iii) Exploration of Coal and Lignite and the Ministry of Power had DAPSC allocation in the scheme - Reform Linked Distribution Scheme

The Ministry of Social Justice and Empowerment regularly holds review meetings at the level of Minister and Secretary, Social Justice and Empowerment, with the concerned Ministries/Departments. On the basis of the deliberations in the review meetings, the DAPSC obligated Ministries/Departments are advised to design their schemes so as to ensure that a greater number of beneficiaries are covered under the benefits provided under the welfare schemes. Also, continuous efforts and follow-up is done with all the DAPSC obligated Ministries/Departments, which includes holding review meetings, monitoring, writing letters etc. to ensure that allocation earmarked under DAPSC is fully utilized.

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STATEMENT REFERRED TO IN REPLY TO PART (a) IN RESPECT OF LOK SABHA UNSTARRED QUESTION NO. 1569 FOR REPLY ON 29.07.2025 REGARDING EXPENDITURE INCURRED UNDER DAPSC/SCSP ASKED BY SHRI VAMSI KRISHNA GADDAM.

S.No.	State	Expenditure Amount (Rs. in Cr.)
1	ANDAMAN AND NICOBAR ISLANDS	0.0386
2	ANDHRA PRADESH	3,074.8348
3	ARUNACHAL PRADESH	65.9982
4	ASSAM	2,384.1572
5	BIHAR	5,686.0822
6	CHANDIGARH	27.3918
7	CHHATTISGARH	2,296.3724
8	DELHI	31,742.6836
9	GOA	292.9172
10	GUJARAT	2,003.7498
11	HARYANA	2,207.9592
12	HIMACHAL PRADESH	967.5463
13	JAMMU AND KASHMIR	942.0391
14	JHARKHAND	1,713.8837
15	KARNATAKA	4,585.8794
16	KERALA	1,590.4769
17	LADAKH	1.3086
18	LAKSHADWEEP	0.0017
19	MADHYA PRADESH	7,173.0105
20	MAHARASHTRA	8,259.6190
21	MANIPUR	145.7598
22	MEGHALAYA	170.892
23	MIZORAM	58.1888
24	NAGALAND	41.2177
25	ODISHA	4,032.9569
26	PUDUCHERRY	60.6715
27	PUNJAB	1,561.8485
28	RAJASTHAN	5,973.1954
29	SIKKIM	53.9656
30	TAMIL NADU	7,231.9642
31	TELANGANA	4,655.8957
32	THE DADRA AND NAGAR HAVELI AND DAMAN AND DIU	1.7801
33	TRIPURA	773.164
34	UTTAR PRADESH	19,722.1975
35	UTTARAKHAND	1,500.7324
36	WEST BENGAL	4,471.5384
	Total	125,471.9187

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